

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar)

NOTIFICATION

Subject: "Amendment to the "Criteria for Designating Senior Advocates, 2018".

No: 846

Dated: 01/10/2019

In partial modification to the High Court Notification No. 33 dated 25-04-2018, the following amendments to the "**Criteria for Designating Senior Advocates, 2018**" are hereby effected:

- a. The words "has completed 40 years of age and" appearing in Sub Clause (iii) of Clause (2) are deleted.
- b. Sub Clause (iv) of Clause (2) is deleted as a whole.
- c. Sub Clauses (v) and (vi) are renumbered as Sub Clauses (iv) and (v).

By Order.

(Sanjay Dhar)
Registrar General

No: 17287-308/LP

Dated: 01/10/2019

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for information of Their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Rules, High Court of J&K, Srinagar.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
6. President, High Court Bar Association, Jammu/Srinagar.
7. Private Secretary to the Advocate General, J&K, Srinagar.
..... for information and necessary action.
8. CPC e-Courts, High Court of J&K, Srinagar for uploading the same on the official website of the High Court.
9. Manager Government Press, Jammu for publication of the same in the next issue of Government Gazette.
10. Office file.

Registrar General